

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 329 OF 2018 & IA NO. 1571 OF 2018

Dated: 12th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

TANGEDCO

....

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

....

Respondent(s)

Counsel for the Appellant (s) : Mr. S. Vallinayagam
Ms. S. Amali

Counsel for the Respondent : Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

Mr. Hemat Singh
Mr. Ambuj Dixit
Mr. Lakshyajit Singh Bagdawal for R-17

ORDER

Admit.

Issue Notice to the Respondents returnable on 04.02.2019

The learned counsel appearing for the Respondents pray for four weeks' time to file the reply to the Appeal.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their replies in the instant Appeal on or before 11.12.2018 after serving copy to the learned counsel for the Appellant. Thereafter, rejoinder, if any, may be filed on or before 17.01.2019, after serving copy to the learned counsel for the opposite sides.

List the instant application i.e. *IA NO. 1571 OF 2018* along with the main Appeal on **04.02.2019**.

(S.D. Dubey)
Technical Member
Pr/pk

(Justice N.K. Patil)
Judicial Member